

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION  
FAMILY COURT APPEAL FCA NO.138 OF 2011**

Mr.Prashant Shankar Gaikwad ...Appellant  
Vs  
Mrs.Neeta Prashant Gaikwad and Anr. ...Respondents  
Mrs.Rama Pendkalkar advocate for appellant.

**CORAM :A.M.KHANWILKAR AND  
N.M. JAMDAR JJ.  
DATED :06th FEBRUARY, 2012.**

**P.C.:**

Counsel for the appellant submits that in the meantime, the appellant be permitted to deposit the amount ordered to be paid by the appellant in the registry of this Court. We grant that liberty to the appellant without prejudice to the rights and contentions of the respondent, if any. Counsel for the appellant assures to deposit the said amount in the course of the day. That assurance is accepted.

**Stand over to 17<sup>th</sup> February 2012.**

**(N.M.JAMDAR, J.)**

**(A.M.KHANWILKAR, J.)**